

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 13268 of 2014

[Arising out of Order-in-Original/Appeal No AHM-EXCUS-002-APP-080-14-15 dated 20.06.2014 passed by Commissioner of Central Excise-AHMEDABAD-II]

Vaibhav Auto Industries

.... Appellant

VERSUS

Commissioner of Central Excise, Ahmedabad

.... Respondent

APPEARANCE :

Shri Amal Dave Advocate for the Appellant

Shri PRV Ramanan, Special Counsel for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: 18.11.2021

Appeal disposed of. For order, see order of date in Excise Appeal No. 718 of 2012 dated 18.11.2021.

**(Ramesh Nair)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

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